

National Company Law Tribunal

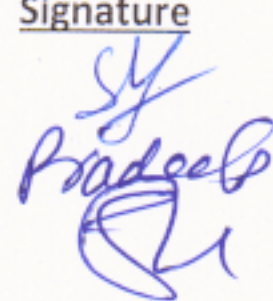
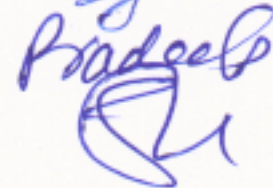
Allahabad Bench

CP NO. 10/03/2015

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.01.2018

NAME OF THE COMPANY: Jaypee Infotech Ltd

SECTION OF THE COMPANIES ACT: U/S 74(2) of the Companies Act of 2013

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	Sudeep Harkauli	Adv	IRP	
2.	Pradeep Singh Sisodia	CGC	MOC	

CP NO.10/03/2015

Sh. Sudeep Harkauli, Advocate for the Resolution Professional (RP) of the company under CIRP. Sh. Pradeep Singh Sisodia, CGSC representing the Central Government.

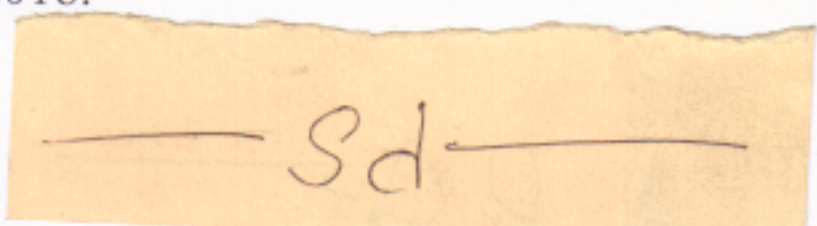
The Ld. Central Government Standing Counsel (CGSC) seeks time to furnish the comments of nominee of the Ministry of Corporate Affairs (MCA) in the Committee of Creditors (COC) of the Corporate Debtor Company in respect of the present application.

That apart he further seeks time to receive instruction from the MCA/Central Government with regard to the present amendment application. Hence, time is granted for both purposes. Although the amendment sought for appears to be formal in nature but it is appropriate to know the stand of the Government before considering such amendment.

Meanwhile, the interim order passed earlier to be continued. Hence, the case is fixed for reply and argument on 9<sup>th</sup> February, 2018.

Dated:19.01.2018

Typed by:  
Kavya Prakash Srivastava  
(Stenographer)

  
H.P. Chaturvedi,  
Member (Judicial)